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NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/159/2016
NAME OF THE PETITIONER(S) : R. Srinivasan & Another
NAME OF THE RESPONDENT(S) : M/s Thangam Metal Cans Pvt Ltd & 11 Others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

S. MANIKANDAN
ADITHYAREDDY,

COUNSEL FOR PETITIONERS.

S. Manikandan

R. SANKARANARAYANAN
L. Murali Krishnan

Counsel for R1, R2, R5, R6, R9
Counsel for R10, R11, R12

R. Sankaranarayanan
L. Murali Krishnan

ORDER

Shri S Manikandan, proxy counsel representing counsel for petitioner present. Shri R Sankaranarayanan, counsel for R1, R2, R5, R6 & R9 and Shri L Murali Krishnan, counsel for R10 to R12 are present. Proxy counsel for the petitioner reported that notices were sent to R3, R4, R7, R8 but were returned with endorsement "left". The places of their residential addresses noted on the envelopes. Under the circumstances, he is directed to issue appropriate notice by way of publication in the principal vernacular language and one in English having wider circulation in the district where the office of the company is situated and also at the place of their residences as per the address shown in the record. The proxy counsel is directed to collect the copy of the interim order and give it to the counsel for petitioner for compliance. Counsel for R10 to R12 prays time for filing counter. The other respondents have filed their counter. Accordingly the time is enlarged. Put up on **02.12.2016 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)